

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'SMC' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,  
Mahavir Singh, Vice President]**

ITA No. 7178/Mum/2019  
Assessment Year 2017-18

**Mr. Lalit Makhijani**  
*A-10 Self Help CHS,  
St Francis Road, Vile Parle (W),  
Mumbai 400056  
[PAN: AGAPM7089H]*

..... **Appellant**

**Vs.**

**Deputy Commissioner of Income Tax  
Central Circle 6(4)  
Mumbai.**

.....**Respondent**

**Appearances:**

**Lalit Narayan Makhijani** *for the appellant*  
**Sunil Deshpande & T. S Khalsa** *for the respondent*

Date of concluding the hearing: : November 27<sup>th</sup>, 2020  
Date of pronouncement : November 27<sup>th</sup>, 2020

**O R D E R**

**Per Pramod Kumar, VP:**

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 27<sup>th</sup> day of November 2020.

**Sd/-**  
**Mahavir Singh**  
(Vice President)

**Sd/-**  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 27th day of November, 2020**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar*  
*Income Tax Appellate Tribunal*  
*Mumbai benches, Mumbai*